

**NATIONAL COMPANY LAW TRIBUNAL
JAIPUR BENCH**
(through web-based video conferencing platform)

Item No. 105
IA No. 282/JPR/2024
CP No. (IB)- 73/9/JPR/2022
Under Section 9 of IBC, 2016

In the matter of:

H.S. Chemtron Co. Ltd.

... Operational Creditor

Versus

Aksh Optifibre Ltd.

... Corporate Debtor

**Coram: HON'BLE MR. DEEP CHANDRA JOSHI, JUDICIAL MEMBER
HON'BLE MR. RAJEEV MEHROTRA, TECHNICAL MEMBER**

Present Through Video Conferencing: -

For the Operational Creditor : Manish Dhir, Adv.

For the Corporate Debtor : Sonal Anand, Adv.

ORDER

IA No. 282/JPR/2024

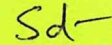
Heard Mr. Sonal Anand, Adv. appearing for the Applicant. Mr. Manish Dhir, Adv. appearing for the Respondent. This application has been filed in CP No. (IB)-73/9/JPR/2022 on behalf of the Corporate Debtor under Rule 11 of the NCLT Rules, 2016 seeking to place on record fixed deposit receipt of the amount secured by the corporate debtor. Copy of the application has been furnished to the learned counsel for the Respondent. Learned counsel for the Applicant seeks 3 days' time to file original FDR before this Tribunal. List the IA on 29.07.2024.

List the matter on 29.07.2024.



(Rajeev Mehrotra)
Technical Member

July 08, 2024



(Deep Chandra Joshi)
Judicial Member